
(2023) 08 DEL CK 0067

In the Delhi High Court

Case No : C.O. (COMM.IPD-TM) No. 25 Of 2021

Ambica Pharmacy

APPELLANT

Vs

Surma Kanwal Nain Pharmacy

RESPONDENT

Date of Decision : 04-08-2023

Acts Referred:

Citation : (2023) 08 DEL CK 0067

Hon'ble Judges : C.Hari Shankar, J

Bench : Single Bench

Advocate : Amit Jain, Ishita Suri

Final Decision : Dismissed

Judgement

C.Hari Shankar, J

1. The order dated 15 March 2023 of the learned Joint Registrar (Judicial) notes the contention of learned Counsel for the petitioner, on instructions, to withdraw the petition.
2. Accordingly, the learned Joint Registrar listed the matter before the Court.
3. On the last date of hearing, as the Bench did not assemble, the matter could not be taken up.
4. Today, the matter has been passed-over and called out twice. There is no appearance on behalf of the petitioner at either call.
5. Apparently, therefore, the petitioner is not interested in prosecuting the proceedings.
6. The petition is, therefore, dismissed for default for non-prosecution.